

**FORM G****INVITATION FOR EXPRESSION OF INTEREST FOR  
SAHAR INDUSTRIES LLP OPERATING IN MANUFACTURING OF DIVERSIFIED RANGE  
OF DYED YARNS AND OTHER TEXTILE PRODUCTS INDUSTRY AT MOTI NAROLI, SURAT  
GUJARAT**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>Sr. No.</b>	<b>RELEVANT PARTICULARS</b>	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	SAHAR INDUSTRIES LLP LLPIN: ACA-9088 PAN: ADAFS5600F
2.	Address of the registered office	Block No.91, Paikee 1(B), Opp. Bharat Petroleum, N.H.-8, Moje-Moti Naroli, Taluka-Mangrol, Kim, Surat, Mangrol, Gujarat, India, 394110
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Block No.91, Paikee 1(B), Opp. Bharat Petroleum, N.H.-8, Moje-Moti Naroli, Taluka-Mangrol, Kim, Surat, Mangrol, Gujarat, India, 394110
5.	Installed capacity of main products/ services	300 MT per month
6.	Quantity and value of main products/ services sold in last financial year	As per the latest available financial Statement for F.Y. 2024-25: Quantity: NA Value: Rs. 77,29,68,366
7.	Number of employees/ workmen	NIL (As per the information provided by the SBOD).
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending request to Resolution Professional at <a href="mailto:cirp.sahar@gmail.com">cirp.sahar@gmail.com</a> .
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending request to Resolution Professional at <a href="mailto:cirp.sahar@gmail.com">cirp.sahar@gmail.com</a> .
10.	Last date for receipt of expression of interest	30.06.2026
11.	Date of issue of provisional list of prospective resolution applicants	01.07.2026
12.	Last date for submission of objections to provisional list	06.07.2026
13.	Date of issue of final list of prospective resolution applicants	07.07.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	08.07.2026
15.	Last date for submission of resolution plans	07.08.2026*
16.	Process email id to submit Expression of Interest	<a href="mailto:cirp.sahar@gmail.com">cirp.sahar@gmail.com</a>
17.	Details of the corporate debtor's registration status as MSME	MSME Registered

**\*Since the CIRP period of 180 days expires on 02.08.2026, the last date for submission of the Resolution Plan extends beyond the CIRP period and is subject to the Hon'ble NCLT granting an extension of the CIRP period.**

Date: 15.06.2026  
Place: Ahmedabad

Sd/-

Sun Resolution Professionals Private Limited

Resolution Professional of

M/s Sahar Industries LLP (In CIRP)

Through its Authorized Signatory

Mr. Iqbal Singh Gandhi

**IBBI Registration No. IBBI/IPE-0064/IPA-1/2023-24/50043**

**AFA valid upto: 30.06.2026**



# વિદેશી રોકાણકાર સંસ્થાઓની

## ₹ ૨૪,૦૯૨.૨૦ કરોડનું નેટ સેલિંગ

મુંબઈ: શેરબજારને ઘણા લાંબા સમય બાદ રાહત આપનારા સમીક્ષા હેઠળના પાછલા સપ્તાહમાં ખાસ કરીને બેન્કસ અને એફએમસીજી શેર્સ સર્વાધિક વધ્યા હતા, જ્યારે આઈટી શેર્સ સર્વાધિક ઘોવાણ જોવા મળ્યું હતું. વિદેશી રોકાણકાર સંસ્થાઓની રૂ. ૨૪,૦૯૨.૨૦ કરોડની નેટ વેચવાલી નોંધાવી હતી. શુક્રવાર તા. ૧૨ જૂન, ૨૦૨૬ એ સમાપ્ત થયેલા સપ્તાહમાં બીએસઈ સેન્સેક્સ પાછલા સપ્તાહના ૭૪,૭૭૫.૭૪ના બંધ સામે ૧,૨૮૪.૬૧ પોઈન્ટ્સ (૧.૭૩ ટકા) વધ્યો હતો. એકંદરે સપ્તાહ દરમિયાન, સેન્સેક્સ ૧.૭ ટકા વધ્યો અને નિકેટી એક ટકા વધ્યો હતો. સોમવાર, આઠમી જૂનના રોજ સેન્સેક્સ ૭૩,૪૨૧.૬૧ પૂલી એ જ દિવસે નીચામાં ૭૩,૩૧૮.૮૪ સુધી, જ્યારે શુક્રવાર, ૧૨ જૂન, ૨૦૨૬ના રોજ ઊંચામાં ૭૫,૬૦૮.૨૦ સુધી જઈ ૭૫,૫૨૭.૯૫ બંધ રહ્યો હતો. એફએમસીજી પર સપ્તાહના અંતે માર્કેટ કેપિટલાઇઝેશન રૂ. ૪૬૨.૦૦ લાખ કરોડ રહ્યું, જે અગાઉના સપ્તાહે રૂ. ૪૬૧.૬૦ લાખ કરોડ હતું. આ માર્કેટ કેપમાં રૂ. ૦.૪૦ લાખ કરોડનો ઘટાડો નોંધાયો હતો. અમેરિકા દ્વારા ઇરાન યુદ્ધની સમાપ્તિની ઘોષણા અને તેને પરિણામે કૂડ ઓઇલના ભાવમાં આવેલા મોટા ઘટાડા સાથે રૂપિયાના મૂલ્યમાં ડોલર સામેના સુધારા અને ગ્લોબલ ઇક્વિટી માર્કેટમાં તેજના પ્રવાહ વચ્ચે સ્થાનિક બજારમાં સેન્સેક્સે શુક્રવારે જોરદાર ઉછાળા સાથે ૧.૬૫૦ પોઇન્ટની છલાંગ લગાવી હતી અને નિકેટી ૨૩,૬૦૦ની ઉપર પહોંચ્યો હતો. શુક્રવારે ભારતીય રૂપિયો ૮૫.૭૫ના પાછલા બંધ દરની સરખામણીમાં ડોલર સામે ૬૪ પેસા વધીને ૮૫.૧૧ પર બંધ થયો હતો. બીએસઈ-લિસ્ટેડ કંપનીઓનું કુલ બજાર મૂડીકરણ લગભગ ૧૦ લાખ કરોડ રૂપિયા વધીને ૧૬૨.૦૨ લાખ કરોડ રૂપિયા થયું હતું. એકંદરે શેરબજારના તીવ્ર ઉછાળાના કારણોમાં, આ સપ્તાહના અંતે યુએસ-ઈરાન શાંતિ કરાર પર હસ્તાક્ષર થવાની યુએસ પ્રમુખ ટ્રમ્પની જાહેરાત, કૂડ ઓઇલના ભાવનો ઘટાડો, ગ્લોબલ ઇક્વિટી માર્કેટનો સુધારો અને રૂપિયાના મૂલ્યમાં મજબૂતીનો સમાવેશ થાય છે. ભારતીય શેરબજારમાં શુક્રવારે જોવા મળેલી મજબૂત તેજનું પ્રથમ કારણ અમેરિકા અને ઈરાન વચ્ચે વાટાઘાટોમાં પ્રગતિ સૂચવતા અહેવાલ હતું. ટ્રમ્પના ઇરાન સાથેનું સહ સમાપ્ત થયું હોવાના કથન સાથે ભૂ-રાજકીય જોખમો અંગે ચિંતા ઓછી થવા સાથે માસ કરીને કૂડના ભાવ ઘટાડા અને રૂપિયાની મજબૂતીને કારણે રોકાણકારોના સેન્ટિમેન્ટમાં જબ્બર સુધારો જોવા મળ્યો હતો. પ્રાઇમરી માર્કેટમાં આ સપ્તાહે

લિયોટેક ઇન્ડસ્ટ્રીઝ લિમિટેડ, ક્લે કાફ્ટ ઇન્ડિયા, દીક્ષા પોલિમર્સ, લીપફોગ એન્જિનિયરિંગ સર્વિસિસ અને એવોલ્યુશન બાયોમેડિકલનો સમાવેશ છે. આ તમામ એસએમઇ કંપની છે. ટીસીએસએ કોલકાતા ખાતે દેશની પ્રથમ ઓરેકલ એઆઇ પ્લેટફોર્મ લેબ અને સેન્ટર ઓફ એક્સલન્સ લોન્ચ કર્યું છે. અમેરિકાની ટ્રાઇફેક્ટાએ ગિફ્ટ સિટીના એક્સચેન્જમાં લિસ્ટિંગ મેળવવા ઇન્ટરનેશનલ ફાઇનાન્શિઅલ સર્વિસિસ સેન્ટર ઓથોરિટી પાસે આઇપીઓના પેપર્સ ફાઇલ કરાવ્યા છે. વેદાંત રિસોર્સિસ તેની રૂ. ૪૬,૪૦૦ કરોડની વ્યાપક રિફાઇનાન્સિંગ યોજનાના ભાગ રૂપે રૂ. ૩૦,૯૬૦ કરોડનો બોન્ડ બાયબેક પ્રોગ્રામ શરૂ કર્યો છે. અગ્રણી પશુચિકિત્સા નિદાન કેન્દ્ર ફેડના વેટ ડાયગ્નોસ્ટિક્સે ધાયલ ઇન્ડિયન સ્પેક્ટેકલ્સ કોબ્રા પર સફળતાપૂર્વક એડવાન્સ કમ્પ્યુટેડ ટોમોગ્રાફી (સીટી) ટેકન કર્યું છે, જે એક્ટોસ્ટિક વાઇલ્ડલાઇફ વેટરની કેર સેક્ટરમાં અત્યાધુનિક ડાયગ્નોસ્ટિક ઇમેજિંગના ઉપયોગમાં વધુ એક મહત્વપૂર્ણ પગલું છે. કંપની રેડિયોલોજી, સીટી ઇમેજિંગ, પેથોલોજી અને પશુ નિદાનમાં નિષ્ણાત છે. સેન્સેક્સમાં સૌથી અધિક વધેલી પાંચ કંપનીમાં કોટક ૬.૪૧ ટકા, એકિસ ૬.૦૮ ટકા, આઈસીઆઈસીઆઈ બેન્ક ૫.૮૩ ટકા, ઈન્ડિગો ૪.૮૯ ટકા અને સ્ટેટ બેન્ક ૩.૮૫ ટકા વધ્યો હતો. જ્યારે સૌથી વધુ ઘટેલા શેરમાં ઈન્ફોસિસ ૭.૨૧ ટકા, ઈન્ટેલ ૫.૩૯ ટકા, ટાટા સ્ટીલ ૪.૫૨ ટકા, એચસીએલ ટેકનોલોજી ૪.૦૮ ટકા અને ટેક મહિન્દ્ર ૩.૭૩ ટકા ગભર્યો હતો. સમાહ દરમિયાન બધા ક્ષોડ બેન્ડ ઈન્ડાસ્ટ્રીસ વધ્યા હતા, જેમાં બીએસઈ ૧૦૦ ઈન્ડેક્સ ૦.૯૭ ટકા, બીએસઈ ૨૦૦ ઈન્ડેક્સ ૦.૬૭ ટકા અને બીએસઈ ૫૦૦ ઈન્ડેક્સ ૦.૫૭ ટકા વધ્યા હતા. એસએમઈ આઈપીઓ ૦.૮૫ ટકા ઘટ્યો અને બીએસઈ આઈપીઓ ૦.૮૭ ટકા વધ્યો હતો. સેક્ટરલ ઈન્ડેક્સમાં સમાહ દરમિયાન બીએસઈ બેન્કેક્સ ૪.૦૮ ટકા, પીએસયુ બેન્ક ૩.૧૬ ટકા, એફએમસીજી ૧.૧૯ ટકા, હેલ્થકેર ૧.૦૨ ટકા, ઓટો ૦.૪૯ ટકા અને રિયલ્ટી ૦.૨૪ ટકા વધ્યા હતા, જ્યારે આઈટી ૦.૭૩ ટકા, મેટલ ૨.૮ ટકા, પાવર ૨.૬૪ ટકા, ટેક ૨.૨૮, ઓઈલ એન્ડ ગેસ ૧.૫૨ ટકા, કેપિટલ ગુડ્સ ૧.૪ ટકા, ઈન્ફ્રાસ્ટ્રક્ચર ૧.૦૪ ટકા, કન્સ્યુમર ગુડ્સ ૦.૩૯ ટકા અને પીએસયુ ૦.૨૨ ટકા ઘટ્યા હતા. બીએસઈ ૧૦૦માં ૫૨ કંપનીઓ વધી અને ૪૭ કંપનીઓ ઘટી અને એક સ્થિર રહી. બીએસઈ ૨૦૦માં ૯૬ કંપનીઓ વધી અને ૧૦૩ કંપનીઓ ઘટી અને એક સ્થિર રહી હતી.

# સામુદ્રધુનીમાં શાંતિનો સંદેશ મળશે તો શેરબજારમાં સોમવારે જબ્બર ઉછાળો જોવા મળશે

મુંબઈ: એક તરફ અખાતી દેશો મિસાઇલ અને ડ્રોન એટેકથી ત્રાહીમામ પોકારી ગયા છે અને બીજી તરફ વિશ્વના અનેક દેશ ઇંધણ સંકટ સામે લડી રહ્યા છે. આ બધાની અસરરૂપે સતત ધોવાઇ રહેલા રોકાણકારો પ્રાર્થના કરી રહ્યા છે કે યુદ્ધ વહેલી તકે સમાપ્ત થાય. હાલ મલી રહેલા અહેવાલો અનુસાર ઇરાન અને અમેરિકા વચ્ચે શાંતિ કરાર અંતિમ ચરણમાં છે અને જો ડ્રાફ્ટ એમઓયુની વિગતો ધ્યાનમાં લેવામાં આવે તો હોર્મુઝ સ્ટ્રેઇટ પૂલી જવાની આશા વચ્ચે બજારમાં સોમવારે મોટા, જબ્બર ઉછાળાની આશા રાખી શકાય. આમ તો આખા જગતની નજર જીનીવા પર એટલે મંડાયેલી હતી કે ઇરાન અને અમેરિકા વચ્ચે કથિતરૂપે અને રોઇટર સહિતની સમાચાર સંસ્થાઓના અહેવાલ અનુસાર જે ડ્રાફ્ટ એમઓયુ પર વર્ચ્યુઅલ હસ્તાક્ષર થયા છે તેમાં ઇરાન અને અમેરિકાની જે કઠીન શરતો હતી, તેમાંની મોટાભાગની શરતો પર સહમતી સધાઇ હોવાની વાતો છે. જો આ સાચુ હોય તો બજારમાં જોરદાર ઉછાળાની ચાલ જોવા મળે એવી અપેક્ષા છે. ઇરાની અધિકારીએ જાહેર કરેલા ડ્રાફ્ટ એમઓયુ અમેરિકા ઇરાન પરના પ્રતિબંધો હટાવવા અને હોર્મુઝ સ્ટ્રેઇટ પરનો બ્લોકેડ દૂર કરવા સહમત થયું છે. આ ઉપરાંત ઇરાનની લગભગ ૨૫ અબજ ડોલરની વિદેશ સ્થિત સંપત્તિ પણ છુટી કરવાનો માર્ગ મોકળો કરવાની અમેરિકાએ સહમતી આપી છે. સામે પક્ષે ઇરાન કોઇ નવી અણુ કે યુરેનિયમ સાધનો વિકસાવવાનું બંધ કરશે એવું ડ્રાફ્ટ એમઓયુ જણાવે છે. જોકે આ બધી પ્રક્રિયામાં ૬૦ દિવસનો સમય લાગશે એવી વાત પણ છે. ગ્લોબલ ઇક્વિટી માર્કેટના સેન્ટિમેન્ટ પર જોડે આની તાત્કાલિક અસર જોવા મળે એવી સંભાવના છે. ઇરાન અને અમેરિકાના કરાર ઉપરાંત વિસ્ફોટકો અનુસાર રોકાણકારો

કુગાવાના આંકડા, યુએસ ફેડરલ રિઝર્વના વ્યાજ દરના નિર્ણય અને કૂડ ઓઇલના ભાવના વલણો પર ધ્યાન કેન્દ્રિત કરશે. ખાસ કરીને, યુએસ-ઈરાન કરાર પર હસ્તાક્ષરની સાચી સ્થિતિ, વિદેશી રોકાણકારોની ટ્રેડિંગ પ્રવૃત્તિ અને ગ્લોબલ માર્કેટમાં ગતિશીલતા પણ સ્થાનિક ઇક્વિટી બજારના સેન્ટિમેન્ટને દોરશે. એક ટોચના માર્કેટ એનાલિસ્ટે કહ્યું હતું કે, બજારની દિશા મુખ્ય મેક્રોઇકોનોમિક ડેટા પોઇન્ટ્સથી પ્રભાવિત થશે, જેમાં સ્થાનિક ડબલ્ડયુપીઆઇ ઇન્ફ્લેશન, ચીનનું ઔદ્યોગિક ઉત્પાદન અને આગામી યુએસ ફેડ નિર્ણયનો સમાવેશ થાય છે. ભારતીય ઇક્વિટી એક વિસ્તૃત એકત્રીકરણ સમયગાળાના અંતની નજીક હોય તેવું લાગે છે. મજબૂત સ્થાનિક પ્રવાહિતાએ અંતરવાર ગ્લોબલ મેક્રોઇકોનોમિક વિક્ષેપો સામે બજારને ટેકો આપવામાં મહત્વપૂર્ણ ભૂમિકા ભજવી છે, જે વિદેશી આઉટફ્લોને સરભર કરવામાં અને રોકાણકારોના સેન્ટિમેન્ટમાં સ્થિરતા જાળવવામાં મદદ કરે છે. આ તબક્કો ગ્લોબલ ઇન્વેસ્ટર્સથી વધુ સ્થિતિસ્થાપક સ્થાનિક સહભાગીઓ તરફ ઇક્વિટી માલિકીમાં સતત પરિવર્તનનો પણ સંકેત આપે છે. એફઆઇઆઇ વેચાણમાં ઘટાડો અથવા ફેડરલ રિઝર્વની નીતિ દિશા પર સુધારેલ દૃશ્યતા એક ટ્રિગર બની શકે છે, જે સેક્ટરની બજારમાં મોટા સ્થાનિક મૂડી પૂલને અનલોક કરી શકે છે અને સંભવતઃ વ્યાપક-આધારિત બજાર બ્રેકઆઉટને ચલાવી શકે છે. બે અકવાઈયાના ઘટાડાનો દોર તોજવા પછી, ભારતીય બજારો ૧૫ જૂનના સપ્તાહમાં સાવચેતીપૂર્વક હકારાત્મક નોંધ સાથે પ્રવેશ કરી રહ્યા છે. બેંકિંગ શેરોમાં મજબૂત

વધારાને કારણે રિકવરીમાં સારો ટેકો મળ્યો હતો, જ્યારે આઇટી, મેટલ અને ઊર્જા ઇન્ફ્રા ઇલેક્ટ્રીક રહ્યા હતા. આ સપ્તાહમાં મુખ્ય ધ્યાન યુએસ-ઈરાન શાંતિ કરાર, ભારત જથ્થાબંધ કુગાવા, યુએસ ફેડનો નિર્ણય, બેંક ઓફ જાપાન નીતિ, કૂડ ઓઇલની હિલચાલ અને એફઆઇઆઇના પ્રવાહ પર સોંધો. શુક્રવારે ભારતીય બજારોમાં સામાન્ય તેજ જોવા મળી હતી, પરંતુ શુક્રવારે તેજ જોવા મળી હતી. નિકેટી ૨૩,૬૨૨ પર બંધ થયો હતો, જે અકવાઈયા દરમિયાન લગભગ ૧.૧ ટકાનો વધારો દર્શાવે છે, જ્યારે સેન્સેક્સ ૭૫,૫૨૭ પર બંધ થયો હતો. શુક્રવારે તેજ અમેરિકા અને ઈરાન વચ્ચે શાંતિ કરારની આશા, બ્રેન્ટ કૂડના ભાવમાં પ્રતિ બેરલ ૮૭ નો ઘટાડો અને વૈશ્વિક સેન્ટિમેન્ટમાં સુધારા પ્રવાહ તેજી સાથે ધોરણે વલણ મિશ્ર રહ્યું. ખાનગી બેંકોએ પાંચ ટકાના વધારા સાથે રિકવરીમાં આગેવાની લીધી, ત્યારબાદ જબ્બર બેંકોનો કમ ૩.૨ ટકા વધ્યો. બીજી તરફ, આઇટી, મેટલ અને એનર્જી શેરો ઇન્ફ્રા ઇલેક્ટ્રીક રહ્યા, જેના કારણે એકંદર બજાર ઉછાળો મર્યાદિત રહ્યો હતો. ગયા અઠવાડિયે બજારની રિકવરી માટે બેંકિંગ શેરો સૌથી મોટો ટેકો હતા. શુક્રવારે બેંક બેન્ક નિકેટી લગભગ ત્રણ ટકા વધ્યો હતો, જેમાં તમામ ૧૪ ઘટકો લીલા રંગમાં બંધ થયા હતા. કૂડ ઓઇલના ભાવમાં ઘટાડો અને ભૂ-રાજકીય તણાવ ઓછો થવાથી જોખમ લેવાની ક્ષમતામાં સુધારો થવાથી આ મજબૂતી આવી હતી. જ્યારે કૂડ ડુંડ થાય છે ત્યારે બેંકોને સામાન્ય રીતે ફાયદો થાય છે કારણ કે તે કુગાવા, બોન્ડ વીલ અને રૂપિયા પર દબાણ ઘટાડે છે. આનાથી સ્થાનિક ક્ષેત્રો માટે સેન્ટિમેન્ટમાં પણ સુધારો

થાય છે. એચુ સ્મોલ ફાઇનાન્સ બેંકે ૫.૭ ટકા વૃદ્ધિ સાથે લાભ મેળવ્યો, ત્યારબાદ એચીએફસી ફર્સ્ટ બેંકનો કમ આવે છે, જેમાં ૫.૬ ટકાનો વધારો થયો હતો. આ અકવાઈયાની મુખ્ય ઘટનામાં ૧૭ જૂને યુએસ ફેડરલ રિઝર્વ નીતિ નિર્ણય હશે. બજારો માટે ભાગે દરો યથાવત રહેવાની અપેક્ષા રાખે છે, પરંતુ તમામ નિયુક્ત ફેડરલ અધ્યક્ષ કેવિન વોર્શની ટિપ્પણી મહત્વપૂર્ણ રહેશે. રોકાણકારો મૂલ્યાંકન કરે છે કે કુગાવાના જોખમો લાંબા સમય સુધી દરોને ઊંચા રાખી શકે છે કે નહીં. વધુમાં, બેંક ઓફ જાપાનની બેઠક ૧૫-૧૬ જૂને મળે છે, જે દર એક ટકા સુધી વધારે એવી અપેક્ષા છે, જે ૧૯૯૫ પછીનું ઉચ્ચતમ સ્તર હશે. ભારતનો મે હોલસેલ કુગાવો ડેટા આ અકવાઈયે ખાસ ફોકસમાં રહેશે, જે એપ્રિલમાં ૮.૩ ટકા સુધી પહોંચ્યો હતો, જે લગભગ સાડા ત્રણ વર્ષમાં સૌથી વધુ સ્તર છે. મે મહિનાના ડેટો મહત્વપૂર્ણ રહેશે કારણ કે હોલસેલ પ્રાઇસ ઇન્ડેક્સમાં વધુ એક તીવ્ર વધારો કુગાવાની ચિંતાઓને જીવંત રાખી શકે છે. યુએસ-ઈરાન શાંતિ કરારની આશાએ મધ્ય પૂર્વમાં પુરવઠામાં વિક્ષેપોના ભયને ઓછો થયો હોવાથી ગયા અઠવાડિયે કૂડ ઓઇલના ભાવમાં તીવ્ર ઘટાડો થયો હતો. અકવાઈયાની શક્ષાતમાં ૯૩ ડોલરથી ઉપર ટ્રેડ થયા પછી, બ્રેન્ટ કૂડનો ભાવ ૯૦ ડોલર પ્રતિ બેરલથી નીચે આવી ગયો હતો. આ ઘટાડો એવા અહેવાલોને કારણે થયો હતો કે અમેરિકા અને ઈરાન વચ્ચેની વાટાઘાટોમાં સમજૂતી થઈ છે, જેનાથી આશા જાગી છે કે હોર્મુઝ સ્ટ્રેટની આસપાસ તણાવ ઓછો થઈ શકે છે. આ વૈશ્વિક બજારો માટે એક મુખ્ય રાહતની ઘટના છે. જો ટ્રમ્પ ફરી દિશાસૂચક કૂડાંની માફક ફેરફારી ના કરી જાય તો શેરબજારમાં તેજના સંયોગ છે.

## કોર્પોરેટ બોન્ડ માર્કેટમાં તેજનો માહોલ

મુંબઈ : બોન્ડ પર નીચી ચીલડને કારણે બોરોઈંગ ખર્ચ નીચો રહેતા વિતેલા સપ્તાહમાં કોર્પોરેટ્સ દ્વારા બોન્ડ્સ મારફત નોંધપાત્ર રકમ ઊભી કરાઈ હોવાનું જોવા મળ્યું છે. પ્રાપ્ત ડેટા પ્રમાણે વિતેલા સપ્તાહમાં કંપનીઓએ બોન્ડ્સ જારી કરી રૂ. ૨૭૦૦૦ કરોડની રકમ ઊભી કરી છે. નીતિવિષયક ટેકાને કારણે ફિન્ડિંગની સ્થિતિ સ્થિર થશે તેવો બજારમાં વિશ્વાસ વધી રહ્યો છે. આ ઉપરાંત આગામી સપ્તાહમાં પણ કેટલાક સરકારી એકમો બોન્ડ્સ જારી કરી એકંદર રૂ. ૧૩૦૦૦ કરોડ ઊભા કરવા યોજના ધરાવે છે. એફસીએઆર(બી), એક્સટર્નલ કમર્સિઅલ બોરોઈન્સ તથા અન્ય ચેનલો મારફત ઈન્ફ્લો વધારવા રિઝર્વ બેન્ક દ્વારા તાજેતરમાં કેટલાક પગલાં જાહેર કરતા ઊંચા રેટિંગ સાથેના કોર્પોરેટ બોન્ડ્સ પરની ચીલડ ૭૦ બેઝિસ પોઈન્ટ જેટલી ઘટી ગઈ છે.

રિઝર્વ બેંક દ્વારા વિદેશી ચલણ બિન-નિવાસી બેંક થાપણો, બાહ્ય વાણિજ્યિક ઉધાર અને અન્ય માર્ગો દ્વારા મૂડી એકત્ર કરવા માટે તાજેતરના પગલાં અને નીતિગત સમર્થન મૂડી એકત્ર કરવાની સ્થિતિમાં સુધારો કરવામાં અને રૂપિયાને સ્થિર કરવામાં મદદ કરશે. સારા રેટિંગવાળા કોર્પોરેટ બોન્ડ્સ પરની ઉપજમાં આશરે ૫૦ થી ૭૦ બેઝિસ પોઈન્ટનો ઘટાડો થયો છે. આ અકવાઈયે, ૧૦-વર્ષના સરકારી બોન્ડ્સ પરની ઉપજમાં આશરે નવ બેઝિસ પોઈન્ટનો ઘટાડો થયો છે. કોર્પોરેટ બોન્ડ ઇસ્યુઅર્સ અનુકૂળ સમયે તેમની મૂડી જરૂરિયાતોને પૂર્ણ કરવા માટે બોન્ડ માર્કેટ તરફ વળ્યા છે. તાજેતરમાં ફ્લાઈટિંગ રેટ સ્ટ્રક્ચર્સની મજબૂત માગ હતી, ત્યારે ઘણા બોન્ડ ઇસ્યુઅર્સ હવે બેન્ચમાર્ક દરોમાં ફેરફારનું જોખમ લેવાને બદલે વર્તમાન ઉપજ પર મૂડી એકત્ર કરવામાં આરામદાયક છે.

## સેબી કોર્ટનો પિરામિડ સાઇમીરાના ડિરેક્ટરને મુક્ત કરવાનો ઇનકાર

નવી દિલ્હી: માર્કેટ રેગ્યુલેટર ધી સિક્યુરિટીઝ એન્ડ એક્સચેન્જ બોર્ડ ઓફ ઇન્ડિયા (સેબી)ની ખાસ કોર્ટે સિક્યુરિટીઝ છેતરપિંડીના કેસમાં પિરામિડ સાઇમીરા થિયેટર લિમિટેડના ભૂતપૂર્વ ડિરેક્ટર વી નંદરાજને સિક્યુરિટીઝ કાયદાના ઉલ્લંઘના કેસમાં મુક્ત કરવાનો ઇનકાર કર્યો છે. સેબીનો આરોપ છે કે કંપનીએ ૨૦૦૭-૦૮માં નાણાકીય આંકડા ખોટી રીતે વધારીને રોકાણકારોને ગેરમાર્ગે દોર્યા હતા. કોર્ટે કહ્યું કે નંદરાજને ડિરેક્ટર તરીકેના તેમના કથિત કાર્યો માટે ટ્રાયલનો સામનો કરવો પડશે. સેબીએ ૨૦૦૭-૦૮માં કથિત રીતે વધારે નફો દર્શાવવા અને રોકાણકારોને કંપનીના શેર ખરીદવા માટે પ્રેરિત કરવા બદલ કંપની અને તેના ડિરેક્ટરો સામે કાર્યવાહી કરવાની માગ કરી હતી. પ્રોસિક્યુશન અનુસાર, ૧૮ એપ્રિલ, ૨૦૧૧ના રોજ સેબીના આદેશ દ્વારા પિરામિડ સાઇમીરા થિયેટર લિમિટેડ અને તેના ડિરેક્ટરોને ખોટા ખુલાસાઓ અને ગેરમાર્ગે દોરનારા નિવેદનો આપવા બદલ દોષિત ઠેરવવામાં આવ્યા હતા જેનાથી રોકાણકારોને નુકસાન થયું હતું. આ આદેશને સિક્યુરિટીઝ એપેલેટ ટ્રિબ્યુનલ (એસએટી) સમક્ષ પડકારવામાં આવ્યો હતો, જેણે ૨૯ જૂન, ૨૦૧૧ ના રોજ અપીલ ફગાવી દીધી હતી. પ્રોસિક્યુશન પાસે આરોપ લગાવ્યો હતો કે ઉપરોક્ત કંપનીના અનઓડિટેડ ત્રિમાસિક નાણાકીય પરિણામોમાં ૩૦ જૂન, ૨૦૦૭ ના રોજ પૂરા થયેલા ત્રિમાસિક ગાળા માટે આકર્ષમાં અગાઉના ત્રિમાસિક ગાળાની તુલનામાં તીવ્ર વધારો જોવા મળ્યો હતો. આ ઉપરનો ટ્રેન્ડ ૩૦ સપ્ટેમ્બર, ૨૦૦૮ના રોજ પૂરા થયેલા ત્રિમાસિક ગાળા સુધી ચાલુ રહ્યો હતો. સેબીએ એવો દાવો કર્યો હતો કે ભૂતપૂર્વ ચેરમેન અને મેનેજિંગ ડિરેક્ટર પીએસ સમીરાએ ૨૦૦૭-૦૮ના નાણાકીય પરિણામો પ્રકાશિત કર્યા હતા જેમાં કંપનીનું વધુ પડતું આશાવાદી ચિત્ર રજૂ કરવા માટે ખોટી રીતે મોટા આંકડા અને અતિશયોક્તિપૂર્ણ નફાનો સમાવેશ થતો હતો.

## વડા પ્રધાનની અપીલ છતાં ખાદ્યતેલની આયાતમાં વધારો!

મુંબઈ: દેશની ચલણ સતત નબળું પડી રહ્યું હોવાથી વડાપ્રધાન વિદેશી દૂરિયામણની જાવક ઘટાડવા ખાદ્યતેલનો વપરાશ ઓછો કરવા દેશવાસીઓને અપીલ કરી હોવા છતાં ખાદ્યતેલની આયાત છ ટકાથી વધુ વધી ૧૩.૩૯ લાખ ટન રહી છે. ખાસ કરીને કુડ સોયાબીન ઓઈલની ઊંચી આયાતને પરિણામે એકંદર આયાતમાં વધારો થયો હોવાનું બજારના સાધનોએ જણાવ્યું હતું. કુડ સોયાબીન ઓઈલની ઊંચી આયાતને પરિણામે મે મહિનામાં દેશની ખાદ્ય તેલની આયાત ૬.૭૦ ટકા વધી ૧૩.૩૯ લાખ ટનના સ્તરે પહોંચી હતી.

એસઇએ દ્વારા જાહેર કરાયેલા મે માસના ડેટા પ્રમાણે, ખાદ્ય તેલની આયાત વધી ૧૩,૩૯,૯૩૬ ટન રહી હતી, જે ગયા વર્ષના મે મહિનામાં ૧૨,૫૪,૮૮૩ ટનના સ્તરે હતી. કાચા સોયાબીન તેલની આયાતમાં ધરમધ વધારો થતાં ખાદ્ય તેલની એકંદર આયાતમાં વધારો થયો છે. કુડ સોયાબીન ઓઈલની આયાત જે ગયા વર્ષના મેમાં ૩,૯૮,૫૮૫ ટન રહી હતી તે વર્તમાન વર્ષના મેમાં વધી ૪,૯૩,૮૫૪ ટન રહી છે. બિન-ખાદ્ય તેલની આયાત પણ ૧૨૦૪૦ ટન પરથી બમણાથી વધુ વધી ૨૬૨૦૨ ટન રહી હતી. સુધરેલા વૈશ્વિક સેન્ટિમેન્ટે આ સુધારામાં ફાળો આપ્યો હતો. સંભવિત યુએસ-ઈરાન શાંતિ કરાર અંગે આશાવાદથી રોકાણકારોનો વિશ્વાસ વધુ વધ્યો, જેનાથી ભૂ-રાજકીય તણાવ ઓછો થવાની અને ઊર્જાના ભાવ સ્થિર થવાની આશા જાગી. ટોચની ૧૦ લિસ્ટેડ કંપનીઓમાં, રિલાયન્સ ઇન્ડસ્ટ્રીઝ, એચીએફસી બેંક, ભારતી એસ્ટેલ, આઇસીઆઇસીઆઇ બેંક, સ્ટેટ બેંક ઓફ ઇન્ડિયા, બજાજ ફાઇનાન્સ, લાર્સન એન્ડ ટુબ્રો અને હિન્દુસ્તાન યુનિલિવરમાં વધારો થયો. તેનાથી વિપરીત, ટાટા કન્સલ્ટન્સી સર્વિસિસ (ટીસીએસ) અને લાઇફ ઇન્સ્યોરન્સ કોર્પોરેશન ઓફ ઇન્ડિયા (એલઆઇસી)એ તેમના બજાર મૂડીકરણમાં ઘટાડો નોંધાવ્યો હતો. આઇસીઆઇસીઆઇ બેંકે રૂ. ૫૬,૨૨ કરોડ ઉમેરીને આ લાભમાં આગેવાની લીધી, જેનાથી તેનું કુલ મૂલ્યાંકન રૂ. ૯,૬૧,૨૯૭.૭૭ કરોડ થયું.

## કોર્પોરેટ પરિણામ એકંદરે મિશ્ર: ખોટ કરનાર કંપનીઓની સંખ્યામાં વૃદ્ધિ

મુંબઈ : કોર્પોરેટ પરિણામ એકંદરે મિશ્ર રહ્યા હતા. ખોટ અને નફામાં ઘટાડો નોંધાવનાર કંપનીઓની સંખ્યા વધી છે. જાહેર ક્ષેત્રની કંપનીઓની કામગીરી તુલનાત્મક રીતે સારી રહી છે. ભારતના ફાઇનાન્શિઅલ સેક્ટરમાં માર્ચ ત્રિમાસિક સમયગાળામાં સૌથી વધુ નફો રળનારી કંપનીમાં ૨૩ ટકાના વધારા સાથે રૂ. ૨૩,૪૨૦ કરોડનો નફો નોંધાવી એલઆઇસી ટોચ પર રહી છે. આ પછી રૂ. ૧૯,૬૮૪ કરોડ સાથે સ્ટેટ બેન્ક ઓફ ઇન્ડિયા અને રૂ. ૧૯,૨૨૧ કરોડના નફા સાથે એચીએફસી બેન્કે સ્થાન મેળવ્યું છે. હિંદુજા ગ્લોબલ સોલ્યુશને રૂ. ૮.૨ કરોડની ખોટ નોંધાવી છે. રેવન્યુ ૬.૫૦ ટકાના ઘટાડા સાથે રૂ. ૧૦૮૫ કરોડ રહી છે. ઇરેડાનો ચોથા ક્વાર્ટરનો ચોખ્ખો નફો મે ટકા ઘટાડા સાથે રૂ. ૪૯૩ કરોડ રહ્યો છે. શાલીમાર પેઇન્ટ્સની આવક ૧૪ ટકા ઘટીને રૂ. ૧.૫૩ કરોડ રહી છે, જ્યારે ચોખ્ખી ખોટ સહેજ ઘટીને રૂ. ૬.૧૮ કરોડ રહી છે. ઘુનડાઇ મોટર ઇન્ડિયાની તરિયાનડુ સ્થિત સપ્લાયર ડેસિલિટી ખાતે આગની ઘટના બનતા તેના ઉત્પાદનમાં કામચલાઉ વિક્ષેપ પડ્યો છે. ટાટા મોટર બ્લિલક પેસેન્જરનું વેચાણ મે મહિનામાં ૪૨ ટકા વધીને ૫૯,૭૯૦ યુનિટ નોંધાયું છે. સીમેન્સે લો વોલ્ટેજ મોટર્સ બિઝનેસ, ઇનોવેટિવ ઇન્ડિયાને રૂ. ૨,૨૦૦ કરોડમાં વેચી દીધો છે. રિલાયન્સ પાવર માર્ચ ક્વાર્ટરમાં રૂ. ૪૯૪ કરોડની ખોટ નોંધાવી છે. જીએસએફસીનો માર્ચ ક્વાર્ટરનો નફો ૨૭ ટકાના ઘટાડા સાથે રૂ. ૫.૨૧ કરોડ નોંધાયો છે. પેજ ઇન્ડસ્ટ્રીઝનો નફો નવ ટકા વધ્યો છે. ઇમામીના ચોખ્ખા નફામાં ૧૨ ટકા જેવો ઘટાડો થયો છે. ઓલા હલેક્ટ્રિક્સે વાર્ષિક ધોરણે રૂ. ૫૦૦ કરોડની ચોખ્ખી ખોટ અને ૫૭ ટકાના

ઘટાડા સાથે રૂ. ૨૬૫ કરોડની આવક નોંધાવી છે. ઇરકોન ઇન્ટરનેશનલે ચોથા ક્વાર્ટરમાં ૯.૫ ટકાના ઘટાડા સાથે રૂ. ૧૯૧.૪૬ કરોડનો ચોખ્ખો નફો નોંધાવ્યો છે. કોર્પોરેટ હલચલમાં સુઝલોને સનરાઇઝ એનર્જી પાસેથી ૧૯૫ મેગા વોટનો વીન્ડ એનર્જી કોન્ટ્રેક્ટ મળ્યો છે. વેદાંતાની સર્વિસરી તલવાંડી સામો પાવર લિમિટેડ સુપ્રીમ કોર્ટના ચૂકાદા અનુસાર પંજાબ સ્ટેટ પાવર કોર્પોરેશનને અંદાજે રૂ. ૧૨૭ કરોડની પેનલ્ટી ચુકવવી પડશે. અદાણી પાવર જયપ્રકાશ પાવર વેચરમાં ૨૪ ટકા હિસ્સો હાંસલ કરવા અને જયપ્રકાશ એસોસિએટ્સ પાસેથી અન્ય ધર્મલ એસેટ મેળવવા માટે અંદાજ

**अस्वीकृती**  
ह्या वर्नामपत्रात प्रकाशित झालेल्या कोणत्याही जाहिरातीच्या प्रकृत्यात आलेल्या दोषांच्या दुरुपणा किंवा सर्वतोपरी नव्यानी कोणतीही हमी देत नाही. अशा जाहिरातीवर कोणतीही कृती करण्याची नवी स्वतःचा चौकशी करायची किंवा तज्ञांचा सल्ला घ्यावावाचक वाचकांना सूचनावचन आहे.  
ह्या वर्नामपत्रात प्रकाशित झालेल्या किंवा अधिकृत वेबसाईटवर ई-पेपर मध्ये अपलोड केलेल्या कोणत्याही जाहिरातीतील कोणत्याही त्रुटीबाबत दिवाणमूल कारणात किंवा बदनामीकारक मुद्द्यांसाठी किंवा त्यामधील दोषांसाठी भागत किंवा परदेशातील कोणत्याही दिवाणी किंवा पोखरीची विधी न्यायालय किंवा न्यायधिकारण नव्यानीच मुद्दा, प्रकाशक, संपादक आणि प्रोड्यूसर यांना जबाबदार धरता येणार नाही. ते दृष्टिपूर्वक सर्वेक्षण झालेले असून त्याचे न्याय्य नव्यानीच कोणतीही भूमिका असणार नाही.

**CHANGE OF NAME**  
I HAVE CHANGED MY NAME FROM RAJESH CHHDVA TO BHOOMI RAJESH CHHDVA (FROM OLD NAME TO NEW NAME) AS PER ATTACHED AADHAR CARD. CL-205  
I, HAVE CHANGED MY NAME FROM ABDUL QADIR MOHD GUFRRAN ANSARI (OLD NAME) TO MOHD ABDUL QADIR MOHD GUFRRAN ANSARI (NEW NAME) AS PER GAZETTE NO-M26129859 CL-223  
I, AKASH BHAGWAN RAVATE, RESIDENT OF KANDIVALI, MUMBAI, MAHARASHTRA, SHALL HENCEFORTH BE KNOWN AS AAKASH BHAGWAN RAVTE FOR ALL PURPOSES. BOTH NAMES REFER TO ONE AND THE SAME PERSON. CL-270  
I, HAVE CHANGED MY NAME FROM PAMLESH KAMLESH SHAILENDRA TO KAMLESH AS PER MAHARASHTRA GOVERNMENT GAZETTE (REF M - 26124724) DATED JUNE 11 - 17 2026 CL-341  
I, HAVE CHANGED MY NAME FROM MOHAMMAD Zaid TO MOHAMMAD ZAID ASHRAFI AS PER AADHAR (REF 842900230696) CL-342  
I, JAYASINHA GUDLA, S/O NARSAYIA GUDLA, R/O, B-104, SHIVAM GALAXY, NARIMAN PUNJAB, HAVE CHANGED MY NAME TO JAYASINHA GUDLA VIDE MAHARASHTRA GAZETTE NO. RNI NO.MAHBL/2009/31874 CL-458  
I HAVE CHANGED MY NAME FROM MANOJ BHARAT JAIN (OLD NAME) TO MANOJ BHARATKUMAR JAIN (NEW NAME) AS PER AADHAR CL-461  
I HAVE CHANGED MY NAME FROM JANAK BHARAT JAIN (OLD NAME) TO JANAK BHARATKUMAR JAIN (NEW NAME) AS PER AADHAR CL-462  
I HAVE CHANGED MY NAME FROM JAYANTI (OLD NAME) TO JAYANTIKUMARI B JAIN (NEW NAME) AS PER AADHAR CL-463  
I HAVE CHANGED MY NAME FROM JAYANTIKUMARI BHARATKUMAR JAIN (OLD NAME) TO JAYANTIKUMARI B JAIN (NEW NAME) AS PER AADHAR CL-464  
I HAVE CHANGE MY OLD NAME FROM: SANJAY BHARAT BHAVANA SHAH TO MY NEW NAME: SANJAY BHARAT MOTTA (AS PER MAHARASHTRA GAZETTE NO. M-2663756) CL-510  
I HAVE CHANGED MY NAME FROM SUDAMI SAHAB RAJ YADAV / SADUMHE DEVI TO SUDAMI SHABBARAJ YADAV AS PER AADHAR CARD. CL-515  
I AM CHANGING MY NAME FROM BIRENDRA KAHAR TO VIRENDRA KAHAR FOR PASSPORT ISSUANCE CL-613

**CHANGE OF NAME**  
**NOTE**  
Collect the full copy of Newspaper for the submission in passport office.

I HAVE CHANGED MY NAME FROM MR. CHITOUR KRISHNA ANAND NARAYAN / MR. C. K. ANAND NARAYAN TO MR. CHITOUR KRISHNA ANAND AS PER AFFIDAVIT NO: EU 387276 DATED: 16/05/2026 FOR PASSPORT ISSUANCE. CL-120  
I, WITH AFFIDAVIT NO EY738923 CERTIFY THAT GANDHI BALJUKUMAR PRANJIVAN, BALJUKUMAR PRANJIVANDAS GANDHI & BALJU PRANJIVANDAS GANDHI ARE NAMES OF ONE AND THE SAME PERSON AND HEREAFTER BE KNOWN AND IDENTIFIED AS BALJU PRANJIVANDAS GANDHI. CL-174  
I, WITH AFFIDAVIT NO EY738923 CERTIFY THAT GANDHI NEETA BALJUKUMAR, NEETA BALJU GANDHI ARE NAMES OF ONE AND THE SAME PERSON AND HEREAFTER BE KNOWN AND IDENTIFIED AS NEETA BALJU GANDHI. CL-174 A  
I, WITH AFFIDAVIT NO EY738925 CERTIFY THAT GANDHI DHAVAL BALJUKUMAR, DHAVAL BALJUKUMAR GANDHI & DHAVAL BALJU GANDHI ARE NAMES OF ONE AND THE SAME PERSON AND HEREAFTER BE KNOWN AND IDENTIFIED AS DHAVAL BALJU GANDHI. CL-174 B  
I HAVE CHANGED MY NAME FROM HIMMAT NARESH WAGHMARE TO HEMANT NARESH WAGHMARE AS PER GAZETTE NO. (M-2641511). CL-184  
I HAVE CHANGED MY NAME FROM KUNAL MUKESH PARIKH TO KUNAL MUKESH PARIKH AS PER GOVT. OF MAHA. GAZETTE NO. CL-190

I, WITH AFFIDAVIT NO EY738923 CERTIFY THAT GANDHI BALJUKUMAR PRANJIVAN, BALJUKUMAR PRANJIVANDAS GANDHI & BALJU PRANJIVANDAS GANDHI ARE NAMES OF ONE AND THE SAME PERSON AND HEREAFTER BE KNOWN AND IDENTIFIED AS BALJU PRANJIVANDAS GANDHI. CL-174  
I, WITH AFFIDAVIT NO EY738923 CERTIFY THAT GANDHI NEETA BALJUKUMAR, NEETA BALJU GANDHI ARE NAMES OF ONE AND THE SAME PERSON AND HEREAFTER BE KNOWN AND IDENTIFIED AS NEETA BALJU GANDHI. CL-174 A  
I, WITH AFFIDAVIT NO EY738925 CERTIFY THAT GANDHI DHAVAL BALJUKUMAR, DHAVAL BALJUKUMAR GANDHI & DHAVAL BALJU GANDHI ARE NAMES OF ONE AND THE SAME PERSON AND HEREAFTER BE KNOWN AND IDENTIFIED AS DHAVAL BALJU GANDHI. CL-174 B  
I HAVE CHANGED MY NAME FROM HIMMAT NARESH WAGHMARE TO HEMANT NARESH WAGHMARE AS PER GAZETTE NO. (M-2641511). CL-184  
I HAVE CHANGED MY NAME FROM KUNAL MUKESH PARIKH TO KUNAL MUKESH PARIKH AS PER GOVT. OF MAHA. GAZETTE NO. CL-190

I, WITH AFFIDAVIT NO EY738923 CERTIFY THAT GANDHI NEETA BALJUKUMAR, NEETA BALJU GANDHI ARE NAMES OF ONE AND THE SAME PERSON AND HEREAFTER BE KNOWN AND IDENTIFIED AS NEETA BALJU GANDHI. CL-174 A  
I, WITH AFFIDAVIT NO EY738925 CERTIFY THAT GANDHI DHAVAL BALJUKUMAR, DHAVAL BALJUKUMAR GANDHI & DHAVAL BALJU GANDHI ARE NAMES OF ONE AND THE SAME PERSON AND HEREAFTER BE KNOWN AND IDENTIFIED AS DHAVAL BALJU GANDHI. CL-174 B  
I HAVE CHANGED MY NAME FROM HIMMAT NARESH WAGHMARE TO HEMANT NARESH WAGHMARE AS PER GAZETTE NO. (M-2641511). CL-184  
I HAVE CHANGED MY NAME FROM KUNAL MUKESH PARIKH TO KUNAL MUKESH PARIKH AS PER GOVT. OF MAHA. GAZETTE NO. CL-190

**मुंबई कर्ज वसुली न्यायाधिकरण क्र. ॥ मध्ये**  
(चित्र मंत्रालय)  
३रा मजला, टेलिफोन भवन, स्प्रिंग रोड, कुलाबा, मुंबई - ४०० ००५.  
**मूळ अर्ज क्र. ७५२ सन २०२५** दिनांकी: ११  
... अर्जदार ... प्रतिवादी  
**मोहम्मद अनिश खान आणि सतर.**  
**समन्स**  
ज्याअर्षी, वरील नमुद ओ.ए. क्र. ७५२ सन २०२५ समानाधीन पीठासिन अधिकाऱ्यांसमोर ११/०१/२०२५ रोजी सुनविष्ट केला होत.  
ज्याअर्षी, नमादर न्यायाधिकरणाने कृपावर्त होऊन क्र. २०, २१, २२, २३, २४, २५, २६, २७, २८, २९, ३०, ३१, ३२, ३३, ३४, ३५, ३६, ३७, ३८, ३९, ४०, ४१, ४२, ४३, ४४, ४५, ४६, ४७, ४८, ४९, ५०, ५१, ५२, ५३, ५४, ५५, ५६, ५७, ५८, ५९, ६०, ६१, ६२, ६३, ६४, ६५, ६६, ६७, ६८, ६९, ७०, ७१, ७२, ७३, ७४, ७५, ७६, ७७, ७८, ७९, ८०, ८१, ८२, ८३, ८४, ८५, ८६, ८७, ८८, ८९, ९०, ९१, ९२, ९३, ९४, ९५, ९६, ९७, ९८, ९९, १००, १०१, १०२, १०३, १०४, १०५, १०६, १०७, १०८, १०९, ११०, १११, ११२, ११३, ११४, ११५, ११६, ११७, ११८, ११९, १२०, १२१, १२२, १२३, १२४, १२५, १२६, १२७, १२८, १२९, १३०, १३१, १३२, १३३, १३४, १३५, १३६, १३७, १३८, १३९, १४०, १४१, १४२, १४३, १४४, १४५, १४६, १४७, १४८, १४९, १५०, १५१, १५२, १५३, १५४, १५५, १५६, १५७, १५८, १५९, १६०, १६१, १६२, १६३, १६४, १६५, १६६, १६७, १६८, १६९, १७०, १७१, १७२, १७३, १७४, १७५, १७६, १७७, १७८, १७९, १८०, १८१, १८२, १८३, १८४, १८५, १८६, १८७, १८८, १८९, १९०, १९१, १९२, १९३, १९४, १९५, १९६, १९७, १९८, १९९, २००, २०१, २०२, २०३, २०४, २०५, २०६, २०७, २०८, २०९, २१०, २११, २१२, २१३, २१४, २१५, २१६, २१७, २१८, २१९, २२०, २२१, २२२, २२३, २२४, २२५, 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**VIDHI SPECIALTY FOOD INGREDIENTS LIMITED**  
 [CIN: L24110MH1994PLC076156]  
 Registered Office: E/27, Commerce Center 78, Tardeo Road, Mumbai-400034  
 Phone No.: 022-6140 6666;  
 Website: www.vidhifoodcolors.com | Email id: mitesh.maneak@vidhifoodcolors.com

**NOTICE TO SHAREHOLDERS**

**TRANSFER OF EQUITY SHARES TO INVESTOR EDUCATION AND PROTECTION FUND**

Members are hereby informed that in terms of Section 124 of the Companies Act, 2013 and the IEPF Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ('IEPF Rules'), as amended, Equity Shares of the Company, in respect of which dividend entitlements have remained unclaimed or unpaid for seven consecutive years or more, are required to be transferred by the Company to the Investor Education and Protection Fund (IEPF) of the Government of India.

Unclaimed or unpaid dividend for the First Interim Dividend for the financial year 2019-20 is presently lying with the Company and in terms of the IEPF Rules, the concerned Members are being provided an opportunity to claim such dividend for the financial year 2019-20 and onwards by sending a letter under their signature so as to reach at the Registered Office of Registrar and Share Transfer Agent (R&TA) of the Company, MUFNG Intime India Private limited at C-101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai - 400083 or on before **September 17, 2026** for 1<sup>st</sup> Interim Dividend for FY 2019-20. The details viz. names of the concerned Members, their folio number/DP/CLID, the number of shares for transfer to the IEPF and due date are available on the Company's website at [www.vidhifoodcolors.com](http://www.vidhifoodcolors.com) under 'Investors' section. It may kindly be noted that if no valid claim is received by the R&TA by above mentioned date, the Company shall take action towards transfer of such shares to IEPF thereafter. Once these shares are transferred to the IEPF by the Company, such shares may be claimed by the concerned Members only from the IEPF Authority following the procedure prescribed under the IEPF Rules. It may also be noted that as per IEPF Rules, all subsequent corporate benefits that may accrue in relation to the above shares will also be credited to the IEPF Demat Account.

Individual letters in this regard are being sent to the concerned Members at their latest registered addresses available with the Company/R&TA. Clarification on this matter, if required, may be sought from the R&TA by sending email at [iepf.shares@n.mpmstmufng.com](mailto:iepf.shares@n.mpmstmufng.com) or by calling them at +918108116767.

**For Vidhi Specialty Food Ingredients Limited,**  
 Sd/-  
**Bipin Madhavi Manek**  
 Chairman & Managing Director  
 (DIN: 00416441)

**Place:** Mumbai  
**Date:** June 12, 2026

**INTEGRA ENGINEERING INDIA LIMITED**  
 CIN : L29199GJ1981PLC028741  
 Registered Office : Post Box No. 55, Chandrapura Village, Tal. Halol - 389350,  
 Dist. Panchmahals, Gujarat. Phone No. : +91 9099918471  
 Email ID : [info@integraengineering.in](mailto:info@integraengineering.in) Website : [www.integraengineering.in](http://www.integraengineering.in)

**NOTICE**

1. The Forty-fourth Annual General Meeting ("AGM") of Integra Engineering India Limited ("the Company") will be held through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM") on **Friday, 17<sup>th</sup> July 2026 at 03:00 p.m. (IST)**, in compliance with all the applicable provisions of the Companies Act, 2013 ("Act") and the Rules made thereunder as well as the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, ("Listing Regulations") read with latest General Circular No. 3/2025 dated 22<sup>nd</sup> September, 2025 and other relevant circulars issued by the Ministry of Corporate Affairs from time to time ('MCA Circulars'), to transact the business set out in the Notice calling the forty-fourth AGM.

The Members of the Company will be able to attend the AGM through VC / OAVM only. The detailed instructions for participating in AGM will be provided in the notice convening the AGM. Members participating through the VC / OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Act.

2. In view of the above MCA Circulars and Regulation 36(1) of the Listing Regulations, the Annual Report 2025-26 will be sent through electronic mode to those shareholder(s) whose email addresses are registered with the Company / Depository Participants/Registrar and Share Transfer Agent (RTA) and a letter providing the web-link, including the exact path, where complete details of the Annual Report are available will be sent to those shareholder(s) who have not registered their email addresses with the Company / Depository Participants / Registrar and Share Transfer Agent (RTA). The Annual Report for the financial year 2025-26 along with Notice of forty-fourth AGM will also be available on the Company's website at [www.integraengineering.in](http://www.integraengineering.in) and on the website of the Stock Exchange i.e., BSE Limited at [www.bseindia.com](http://www.bseindia.com).

3. **Manner of casting vote(s) through e-voting :**

(a) Members will have an opportunity to cast their vote(s) on the business as set out in the Notice of the AGM through electronic voting system ("e-voting").

(b) The manner of voting remotely ("remote e-voting") by members holding shares in dematerialised mode, physical mode and for members who have not registered their email addresses has been provided in the Notice of the AGM. The details will also be available on the website of the Company at [www.integraengineering.in](http://www.integraengineering.in).

(c) The facility for voting through e-voting will also be made available at the AGM and Members attending the AGM who have not cast their vote(s) by remote e-voting will be able to vote at the AGM.

4. **Manner of registering / updating email addresses :**

(a) Members holding shares in physical mode, or who have not registered / updated their email addresses with the Company, are requested to visit the website of the Company's Registrar at [https://web.in.mpmstmufng.com/EmailReg/Email\\_Register.html](https://web.in.mpmstmufng.com/EmailReg/Email_Register.html) or write to them at [valododara@n.mpmstmufng.com](mailto:valododara@n.mpmstmufng.com) and upload / attach details of folio no. and self attested copy of PAN card.

(b) Members holding shares in dematerialised mode, who have not registered / updated their email addresses with their Depository Participants, are requested to register / update their email addresses with the Depository Participants with whom they maintain their demat accounts.

5. Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular, instructions for joining the AGM, manner of casting vote through remote e-voting or through e-voting during the AGM.

**For Integra Engineering India Limited**  
 Ravi Thanki  
 Company Secretary & Compliance Officer  
 M. No. A60338

**Date:** 13.06.2026  
**Place:** Halol

**HINDUJA HOUSING FINANCE**

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015  
 Branch Office: 3rd, Floor, IFFCO Bhavan, B.H. Maruti Complex, B.H. Pinnac, Gaurmat, Nr. Shivranjani Cross Road, Satellite, Ahmedabad-380015  
 Sachin Bhalekar M. 8779984037, Saurabh Kumar Nagit Mo. 8790029384,  
 Vikas Savariya Mo. 7984982904. E-mail [auction@hindujahousingfinance.com](mailto:auction@hindujahousingfinance.com)

**NOTICE OF SALE THROUGH PRIVATE TREATY**  
**SALE OF IMMOVABLE ASSETS MORTGAGED TO HHFL UNDER THE SARFAESI ACT, 2002 READ WITH PROVISION TO RULE 8(B) AND 9(1).**

The undersigned, as Authorized Officer of HHFL, has taken possession of the schedule property under Section 14(1) of the SARFAESI Act. Public at large is hereby informed that the secured property described in the Schedule is available for sale through Private Treaty/Public E-Auction, on terms agreeable to HHFL, for realization of its dues on "AS IS WHERE IS", "AS IS WHAT IS" and "WHAT EVER THERE IS" basis. Standard Terms & Conditions 1 Sale will be conducted strictly on "AS IS WHERE IS", "AS IS WHAT IS" and "WHAT EVER THERE IS" basis. 2 Purchaser must deposit 10% of the offered amount along with the application and KYC documents. This will be adjusted against the 25% deposit required upon acceptance. No interest shall be payable on the EMD. 3. On acceptance of the offer by HHFL, purchaser must deposit 25% of the sale consideration (inclusive of the initial 10%) by the next working day. 4. Balance 75% of the sale consideration must be paid within 15 days of confirmation of sale. 5. Failure to remit amounts within stipulated timelines will result in automatic forfeiture of all deposits made, including the initial 10% and the property may be resold without further notice. 6. If HHFL does not accept the offer, the initial 10% deposit will be refunded without interest. 7. For bids exceeding Rs. 50,00,000/- the successful purchaser must deposit 10% TDS under Section 194-I of the Income Tax Act. 8. The property is sold with all existing and future encumbrances, whether known or unknown to HHFL. HHFL shall not be responsible for any third-party claims, rights, or statutory dues. 9. Purchaser must conduct independent due diligence on all aspects of the property. No claims will be entertained later. 10. HHFL reserves the right to reject any offer or cancel the auction without assigning reasons. 11. Auction/bidding shall only be through "online electronic mode" through the website [www.bankauctions.com](http://www.bankauctions.com) or Auction provided by the service provider M/s C1 India Pvt. Ltd., 12. The bidders may participate from their place of choice through online portal. Secured Creditor/Service provider shall not be held responsible for the any internet connectivity issue. 13. M/s C1 India Pvt. Ltd., having its corporate office at Plot No. 68, 3rd Floor, Sector - 44, Gurgaon, Haryana-122003 (Contact Person Mr. BHAVIK R PANDYA, Mobile No. 8866682937, Email: [https://www.bankauctions.com](mailto:https://www.bankauctions.com)), & Support (Helpline) Mobile No. +91-7291981124/25/26, Support Email: [Support@bankauctions.com](mailto:Support@bankauctions.com). 14. For participating in the e-auction sale, the intending bidders should register their name at <https://www.bankauctions.com> in advance and shall get the user ID and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider. 15. For participating in e-auction, intending bidders have to deposit a refundable Earnest Money Deposit (EMD) i.e. 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favour of "Hinduja Housing Finance Limited". 16. In case of bidders who are not registered with HHFL, they shall be required to register with HHFL. 17. Successful auction purchaser shall bear all stamp duty, registration fees, taxes and other statutory expenses related to the mortgaged property. 18. The Borrowers / Mortgagees' right of redemption under Section 13(B) of the SARFAESI Act stands extinguished upon the date of publication of this notice as per the latest judicial mandates. 19. Sale shall be conducted in accordance with the provisions of the SARFAESI Act and Rules. 20. Bid Increase Amount : 10,000/-

Sr. No.	Name of the Borrower(s) / Co-Borrower(s) / Guarantor(s)	Outstanding amount	Reserve Price	EMD Amount	Date/Time of E-Auction & PLACE
1	<b>Borrower:</b> <b>(1) Mr. SALIMHUSEN TURK</b> <b>Co-Borrower:</b> <b>(2) Mrs. FATMABANU TURK</b> A/c. No. GJ/GDD/BHU/A000000136, CO/CPC/POF/A000005208	Rs. 13,39,594/- (Rupees Thirteen lakh thirty-nine thousand five hundred ninety-four only) as on 13-06-2026	Rs. 6,50,000/- (Rupees Six Lakh Fifty Thousand Only)	Rs. 65,000/-	Date: 01/07/2026 Time: 15:00 hrs-17:00 hrs. 3rd, Floor, IFFCO Bhavan, B.H. Maruti Complex, B.H. Pinnac Gaurmat, Nr. Shivranjani Cross Road, Satellite, Ahmedabad-380015
2	<b>Borrower:</b> <b>(1) Mr. Chiraggit Goswami</b> <b>Co-Borrower:</b> <b>(2) Mrs. Ritaben Goswami</b> A/c. No. GJ/MBR/MDH/A000000026, CO/CPC/POF/A000005129	Rs. 10,31,171/- (Rupees Ten lakh thirty-one thousand one hundred seventy one only) as on 13-06-2026	Rs. 5,00,000/- (Rupees Five Lakh Only)	Rs. 50,000/-	Date: 01/07/2026 Time: 15:00 hrs-17:00 hrs. 302, 303, Nakhatra 3, 150 ft Ring Road, Nr. Raiya Telephone Exchange, Rajkot.

Description of the Immovable Property / Secured Assets : All that piece and parcel of the immovable Survey No. 2114/F2, Plot No. 35 P, Known As "Indraprastha Township", House No. 352, Area 45-20 Sq. Mts., G.F. Built Up Area 16-73 Sq. Mts., F.F. Built Up Area 16-73 Sq. Mts., Total Built Up Area 33-46 Sq. Mts. Situated At Village-Halwad, Ta. Halwad, Owned and possessed by With Boundaries as under - East: 9-00 M. Road Is Situated, West: Plot No. 22 & Independent Wall Is Situated, South: Plot No. 35 of House & Joint Wall Is Situated, North: Plot No. 88 Is Situated, South Plot No. 88 Is Situated, East: 6.00 Meter Wide Internal Road Is Situated, West: 6.00 Meter Wide Internal Road Is Situated.

**Place:** Gujarat  
**Date:** 15.06.2026

Authorized Officer  
 For, Hinduja Housing Finance Limited

**Punjab State Power Corporation Limited**  
 Regd. Office: PSEB Head Office, The Mall, Patiala-147001  
 Corporate Identity Number: U40109PB2010SGC033813, GSTIN: 03AAFCP5120Q1ZC

**OFFICE OF FINANCIAL ADVISOR, PSPCL, THE MALL, PATIALA**  
 E-mail: [finance-advisor@pspcl.in](mailto:finance-advisor@pspcl.in), Tel. No. 9646118057, 9646103335 www.pspcl.in

**Notice Inviting Tender**

**RFP No. 01** Date 15-06-2026

Punjab State Power Corporation Limited (PSPCL) invites online bids, till 11.00 hrs. on 10-07-2026, for selection of Transaction Advisor cum Merchant Banker/Arranger for mobilization of Rs. 10,000 crore through proposed issuance of NCDs/bonds from all SEBI Registered Category-I Merchant Bankers, whose registration is valid for at least last five financial years i.e., since 1<sup>st</sup> April 2021. More details on the Services are provided in the RFP document.

Availability of RFP documents	Can be downloaded from website <a href="https://eproc.punjab.gov.in">https://eproc.punjab.gov.in</a> from 16 <sup>th</sup> June, 2026 (zero date) onwards
Last date for submission of bids	11.00 hrs. on 10-07-2026
Opening of Technical bid	12.00 hrs. on 10-07-2026
Bid validity period	120 days from the date of opening
Pre-Bid Conference	Bidders interested to participate in the pre-bid meeting are required to get themselves registered by sending an email to Financial Advisor, PSPCL at <a href="mailto:finance-advisor@pspcl.in">finance-advisor@pspcl.in</a> with name, designation and mobile numbers of persons interested to participate latest by 23 <sup>rd</sup> June, 2026 Date and time of Pre-Bid Conference shall be intimated by email.

**Note:** Corrigendum(s) & addendum, if any, shall be published on <https://eproc.punjab.gov.in> only.

-sd  
 Financial Advisor,  
 PSPCL, Patiala  
 C 652/26

1079/12/2026-27/12332

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**FORM G**

**INVITATION FOR EXPRESSION OF INTEREST FOR SAHAR INDUSTRIES LLP OPERATING IN MANUFACTURING OF DIVERSIFIED RANGE OF DYED YARNS AND OTHER TEXTILE PRODUCTS INDUSTRY AT MOTI NAROLI, SURAT GUJARAT**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1 Name of the corporate debtor along with PAN & CIN/ LLP No.	SAHAR INDUSTRIES LLP LLPIN: ACA-9088 PAN: ADAFS5600F
2 Address of the registered office	Block No.91, Paikae 1(B), Opp. Bharat Petroleum, N.H.-8, Moje-Moti Naroli, Taluka-Mangrol, Kim, Surat, Mangrol, Gujarat, India, 394110
3 URL of website	N.A.
4 Details of place where majority of fixed assets are located	Block No.91, Paikae 1(B), Opp. Bharat Petroleum, N.H.-8, Moje-Moti Naroli, Taluka-Mangrol, Kim, Surat, Mangrol, Gujarat, India, 394110
5 Installed capacity of main products/services	300 MT per month
6 Quantity and value of main products/ services sold in last financial year	As per the latest available financial Statement for FY: 2024-25: Quantity: NA Value: Rs. 77,29,68,366
7 Number of employees/ workmen	NIL (As per the information provided by the SBOD).
8 Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	Details can be sought by sending request to Resolution Professional at <a href="mailto:cirp.sahar@gmail.com">cirp.sahar@gmail.com</a>
9 Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Details can be sought by sending request to Resolution Professional at <a href="mailto:cirp.sahar@gmail.com">cirp.sahar@gmail.com</a>
10 Last date for receipt of expression of interest	30.06.2026
11 Date of issue of provisional list of prospective resolution applicants	01.07.2026
12 Last date for submission of objections to provisional list	06.07.2026
13 Date of issue of final list of prospective resolution applicants	07.07.2026
14 Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	08.07.2026
15 Last date for submission of resolution plans	07.08.2026*
16 Process email id to submit EOI	<a href="mailto:cirp.sahar@gmail.com">cirp.sahar@gmail.com</a>
17 Details of the corporate debtor's registration status as MSME	MSME Registered

\*Since the CIRP period of 180 days expires on 02.08.2026, the last date for submission of the Resolution Plan extends beyond the CIRP period and is subject to the Hon'ble NCLT granting an extension of the CIRP period.

Sd/-  
 Sun Resolution Professionals Private Limited  
 Resolution Professional of  
 M/s Sahar Industries LLP (In CIRP)  
 Through its Authorized Signatory  
 Mr. Iqbal Singh Gandhi

**Date:** 15.06.2026 **IBBI Registration No.:** IBBI/INPE-0064/IPA-1/2023-24/50043  
**Place:** Ahmedabad **AFA valid upto:** 30.06.2026

**WEST END HOUSING FINANCE LIMITED**  
 Regd./Corp. Office : Suite 'B', Ground Floor, Bakhtwar, Backbay Reclamation Scheme, Block III, 229 Nariman Point, Mumbai 400021. Tel.: +91 22 2280 1550.

**DEMAND NOTICE U/S 13(2) OF SARFAESI ACT, 2002**

We, West End Housing Finance Limited, a company incorporated under the provisions of the Companies Act, 1956, and carrying on business of providing housing finance and other loans/financial services under the Certificate of Registration from National Housing Bank having its Registered office at Suite 'B', Ground Floor, Bakhtwar, Backbay Reclamation Scheme, Block III, 229 Nariman Point, Mumbai 400021, Maharashtra do hereby, issue this Notice to you under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with the Security Interest (Enforcement) Rules, 2002 (SARFAESI Act) in its capacity as "Secured Creditor", is being a "Financial Institution" within the meaning of sub-section (iv) of clause (m) of sub-section (1) of Section 2 of the SARFAESI Act.

Following Loan accounts inability to repay the liability in respect of the Loan along with interest, cost, charges, etc. and classification of your account as NPA, we hereby invoke the provision of Section 13 of the SARFAESI Act and issue this notice under the provision of Section 13(2) of the SARFAESI Act without prejudice to the West End Housing Finance Limited's rights arising from the various documents executed by loan account holders and we hereby call upon, all the Addressee of this notice, jointly and severally, to make payment of an amount mentioned in notice (detailed break ups are provided hereunder in "Annexure-II") together with further contractual rate of interest thereon including other charges till the date of payment, within a period of 60 days from the date of this notice. In case you fail to comply with this notice and pay the amount mentioned hereunder within the stipulated time, West End Housing Finance Limited will be constrained to exercise all or any of the rights conferred upon it under the SARFAESI Act, which includes the right to take possession and sale of the Secured Asset or any other provisions of applicable law.

Sr. No.	Name & Address of the Borrowers and Guarantors	Description of the Property	NPA & Demand Notice Date & Amount
1.	(1) Mr. Akshay Javre (Applicant) (Co-Applicant) (2) Mrs. Pushpaben Jaware (Co-Applicant) (3) Mr. Vicky Kumar Javre (Co-Applicant) All at: Plot No. 121-A, House No. 6/113, Vairangi wadi, Kolsa wadi, Opposite Delhi Gate, Surat, Gujarat-395003. Property Address: Flat No. 307, 3rd Floor, Hari Krishna Residency, Opp. Sarvottam Hotel, Bagumara, Kadodara-Bardoli Road, Surat - 394315.	All the piece & parcel of Immovable Property bearing Flat No. 307 on the 3rd Floor, admeasuring 605 Sq. feet, Super Built-up area, & 30.94 Sq. Meter Built-up area, along with 6.22 Sq. Meter undivided share in the land of "Hari Krishna Residency of Sai Vatikha Row House Part-2", Situate at Revenue Survey No. 208, Block No. 275, admeasuring 2616.00 Sq. Meter, Paiki Plot No. 14 to 19 admeasuring 289.83 Sq. Meter of Moje Village: Bagumara, Ta: Palsana, Dist. Surat. Bounded as under: North: Adj. Block No. 274, South: Society Internal Road, East: Plot No. A/17,17,18, West: Society Road.	NPA Date: 01/05/2025 Demand Notice Date: 31/05/2026 Rs. 5,70,777/- (Rupees Five Lakhs Seven Thousand Seven Hundred Seventy Seven only)
2.	(1) Mr. Dilipbhai Paneriya (Applicant), (2) Mrs. Pannaben Paneriya (Co-Applicant) All at: Address: (i) Flat No. 106, 1st Floor, Siddheshwar Residency, Nr. Jivan Raksha Hospital, Sayan Olpad Road, Delad, Surat - 394130. (ii) Sai Krupa, Near Mahadev Mandir, Gayatri Street, Pariya, Pariyagam, Delad, Chokadi, Sayan Road, Sayan, Surat - 394130.	All the pieces & parcels of Immovable Property bearing Flat No. 106, admeasuring about 556.37 Sq. Feet, i.e. 51.70Sq. Meter, built up on the 1st Floor together with undivided proportional share in the land underneath the building of "Siddheshwar Residency", constructed & situated on the Plot Nos.: 34.35,36 & 49.50,1 of the land bearing Block No.: 123 of Village: Delad, Tal.: Olpad, Dist.: Surat. Bounded as under: North: Property of Plot No. 51, South: 20 Feet Road, East: Property of Plot No. 52, West: Property of Plot Nos. 39 and 52.	NPA Date: 10/06/2025 Demand Notice Date: 31/05/2026 Rs. 5,81,102/- (Rupees Five Lakh Eighty One Thousand One Hundred Two Only)
3.	(1) Mr. Manojbhai Khusavada (Applicant), (2) Mrs. Somvati (Co-Applicant), (3) Mrs. Kamal Singh (Co-Applicant) Property Address: Plot No. 605, Ground Floor, Khan Saheb N Bhatho, Hanuman Ovara, Dhastipura, Surat - 395003. Address: Flat No. 102, 1st Floor, B Building, Sai Sweet Homes, Plot no 149 to 160, Opp. Taxshila International School, Kim Kosamba Road, Kuvada, Surat - 394120.	All the pieces & parcels of Immovable Property bearing Flat No. 102, admeasuring around 42.96 Sq. Meter built up, on the 1st Floor of Building-B, together with undivided proportional share in the land underneath the building known as "Sai Sweet Homes", constructed and situated on the Plot Nos.: 149 to 160 of land bearing Revenue Survey No.: 377, Block No.: 330 of Village: Kuvada, Sub-Dist.: Mangrol, Dist.: Surat. Bounded as under: North: Public Road, South: Passage & Flat No. 104, East: Public Road & Flat No. 103, West: Flat No. 103.	NPA Date: 10/02/2025 Demand Notice Date: 31/05/2026 Rs. 6,38,270/- (Rupees Six Lakh Thirty Eight Thousand Two Hundred Seventy Only)
4.	(1) Mr. Pushak Vasoya (Applicant), (2) Mr. Bharatbhai Vasoya (Co-Applicant), (3) Mrs. Parvatiben Vasoya (Co-Applicant) All at: Plot No. 122, Khaldoldham Residency, Opp. Kamrej Police Station, Kamrej Bhairav Gam Road, Kamrej, Surat-394180.	All the pieces & parcels of the land bearing Plot No. 122, admeasuring around 76.00 sq.yard, equivalent to 63.54 Sq. Meter (After KJP Block No. 2 and its admeasuring 72.08 Sq. Meter), Ground Floor admeasuring 63.54 Sq. Meter and First Floor admeasuring 63.54 Sq. Meter total admeasuring 127.08 Sq. Meter, which is known as "Khaldoldham Residency", together with undivided proportionate Share admeasuring 35.00 Sq. Meter under land situated on land bearing Revenue Survey No. 2+3 and its Block No. 2 admeasuring H. 1-23-67 Sq. Meter of Moje Village: Kamrej, Sub Dist: Kamrej, Dist: Surat. Bounded as under: North: Plot No. 121, East: Plot No. 109, West: Adj. Road, South: Plot No.123.	NPA Date: 30/11/2025 Demand Notice Date: 31/05/2026 Rs. 28,33,863/- (Rupees Twenty Eight Lakh Thirty Three Thousand Eight Hundred Sixty Three Only)
5.	(1) Mr. Shaileshkumar Maisuriya (Applicant), (2) Mrs. Dhruviben Maisuriya (Co-Applicant) All at: Address: 3-135-1, Motu Faliyu, Near Jain Derasar, Karjan Gaypagla Road, Karjan, Surat-394155. Property Address: Flat No. 203, 2nd Floor, Vinayak Residency in Hirapanna Industrial Estate-1, Nr. Harihar Nagar, Kim Olpad Road, Kim - Kathodara, Surat - 394110.	All the piece & parcel of Immovable Property bearing Flat No. 203, admeasuring around 367 Sq. Feet, i.e. 34.10 Sq. Meter built up on the 2nd Floor together with undivided proportional share in the land underneath the building known as "Vinayak Residency", constructed and situated on the Plot Nos.:109 & 110 of "Hirapanna Industrial Estate-1", the said property has been given city Survey Nonch No. : 3581 and 3582, Sheet No.16, New Chalta No.: 106 & 107 in city surveyward Olpad of the land bearing Revenue Survey No.: 217 (New Block No. 181), of Village Kim-Kathodara, Sub-Dist.: Olpad, Dist.: Surat. Bounded as under: North: Adj. Society Road, South: Adj. Flat No. 202, East: Adj. Open Plot, West: Adj. Property of Flat No.204.	NPA Date: 30/11/2025 Demand Notice Date: 31/05/2026 Rs. 2,51,341/- (Rupees Two Lakh Fifty One Thousand Three Hundred Forty One Only)
6.	(1) Mr. Vinodkumar Kanaiyalal Yadav (Applicant), (2) Mrs. Sughradevi Kanaiyalal Yadav (Co-Applicant), (3) Mr. Kanaiyalal Yadav (Co-Applicant) All at: 80, Devi Darshan Society, Godadara Road, Godadara, Surat -395010. Property Address: Flat No. 301, Third Floor of Vedant Palace in Gokuldharm Residency, Opp. Nilkanth Residency, Sanki Road, Tatithaiya, Surat - 394305.	All the piece & parcel of Immovable Property bearing Flat No. 301, admeasuring around 299.45 Sq. Feet, i.e. 27.82 Sq. Meter built up, on the 3rd Floor together with an undivided proportional share in the land underneath the building known as "Vedant Palace", constructed and situated on the Plot Nos: 208 to 210, as per sanctioned plan Plot Nos. 213, 214, 215 admeasuring 180.45 Sq. Meter of land bearing Revenue Survey No.: 3591/1, 360, 360/1B, Du P.No. 36, Block No. 284 of Village Tatithaiya, Sub-District Palsana, Dist-Surat. Bounded as under: North: Adj. Plot No. 211, East: Society Road, West: Adj. ChalthanVillage Boundaries, South: Adj. Plot No. 207.	NPA Date: 30/01/2024 Demand Notice Date: 31/05/2026 Rs. 4,12,854/- (Rupees Four Lakh Twelve Thousand Eight Hundred Fifty Four Only)
7.	(1) Mr. Bhavanbhai Jadav (Applicant) (2) Mrs. Bhuvanben Jadav (Co-Applicant) (3) Mr. Mahesh Jadav (Co-Applicant) Property Address: Tenement No. 76, Anand Residency, At Pipaliya Pal, Taluka Lodhika, District Rajkot:360024. Also at: Sarvodaya Society, Veraval, Shapur, Rajkot: 360024.	All the piece & parcel of Immovable Property bearing Residential A type tenement No. A/76 with lands admeasuring 41.85 Sq. Meter of sub plot No.153 to 176 & 231 to 254/75 of area popularly known as Anand Residency of village: Pipaliya (Pal) Revenue Survey No.:37/1 paiki 3, Tal.: Lodhika, Dist.: Rajkot in the state of Gujarat. Bounded as under: North: Tenement No. A/77, South: Tenement No. A/75, East: 9-00 Meter Road, West: Tenement No. A/78.	NPA Date: 10/05/2025 Demand Notice Date: 31/05/2026 Rs. 4,70,320/- (Rupees Four Lakh Seventy Thousand Three Hundred Twenty Only)
8.	(1) Mr. Jerambhai Jograna (Applicant), (2) Mrs. Ramabhai: Bhagwati Delux Pan, Nirav Complex, Shop No. 15, Gokulnagar, Main Road, Behind S.T. Workshop, Rajkot - 360004. (2) Mrs. Ratnaben Jograna (Co-Applicant) Address: Khodiyar Krupa, Khodiyar Nagar-1, Behind S.T. Work Shop, Gondal Road, Rajkot. 360 004.	All that Piece and Parcel of commercial shop No.15, admeasuring 11.90 Sq. Meter carpet area situated on the ground floor of the building "Nirav Complex", constructed on lands admeasuring 1159.00 Sq. Meter of Plot No.: 1 of Revenue Survey No. 394 paiki of city survey no.5906 paiki of city survey ward no.7/5, Final plot no.1189 & 1190 paiki. TP scheme No. 4 of Rajkot in the state of Gujarat. Bounded as under: North: Lagu others' property, South: After the front margin, 30 feet of road, East: Shop No.14, West: Shop no. 16.	NPA Date: 28/02/2023 Demand Notice Date: 31/05/2026 Rs. 12,09,947/- (Rupees Twelve Lakh Nine Thousand Nine Hundred Forty Seven Only)

**Date:** 31/05/2026 **Sd/-** Authorized Officer,  
**Place:** Mumbai **West End Housing Finance Limited.**

**BANK OF BARODA - S.S.I MAKARPURA BRANCH**  
 28, GIDC Estate, Makarpura, Baroda-390 010.  
 Ph: 0265-2643810, M: 9687689125  
 Email: [indmak@bankofbaroda.com](mailto:indmak@bankofbaroda.com)

**APPENDIX-IV [Rule 8(1)] POSSESSION NOTICE (for immovable property)**

Whereas, the undersigned being the Authorized Officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(12) read with (Rule-8) of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice Dated 12-01-2026 calling upon the Borrowers/Guarantor/Mortgagor M/s Vinayak Minerals Through its Partners & Guarantors- Mr. Ravi Chandulal Makwana, Mr. Ronakkumar Mukeshbhai Kansagra & Mr. Sureshbhai Maganbhai Ladani, Guarantor & Mortgagor- Mrs. Sharmilaben Mukeshbhai Kansagra to repay the amount mentioned in the notice being Rs. 62,56,738.71 (Rupees Sixty-Two Lakh Fifty-Six Thousand Seven Hundred Thirty-Eight and Paise Seventy-One Only) as on 11-01-2026 with further interest and expenses within 60 days from the date of notice/date of receipt of the said notice.

The Borrowers/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the Borrowers/Guarantor/Mortgagor and the public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 13th day of June of the year 2026.

The Borrowers/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda for an amount of Rs. 62,56,738.71 (Rupees Sixty-Two Lakh Fifty-Six Thousand Seven Hundred Thirty-Eight and Paise Seventy-One Only) as on 11-01-2026 and interest plus other charges thereon.

The borrower's attention is invited to provision of sub section (8) of the section 13 of the Act, in respect of time available, to redeem the secured assets.

**DESCRIPTION OF IMMOVABLE/SECURED PROPERTY/ASSETS**

All that part & parcel of the Non-agriculture property bearing R. Sr./Block No. 157/4 adm. area 2300.00 Sq. Mtrs. Paikae Plot No. 3,4,5 & total adm. area 789.07 Sq. Mtrs. Paikae on 2nd Floor Flat No. 201 adm. built up area 65.05 Sq. Mtrs. super built up area 88.28 Sq. Mtrs. of "Vishvam Avenue" Near BSNL Zadeshwar, GNFC by Pass Road, Zadeshwar Bharuch Gujarat in the name of - Mrs. Sharmilaben Mukeshbhai Kansagra and Bounded as: East: Adjoining Flat No. 205, West: Adjoining Society Road, North: Adjoining Flat No. 202, South: Adjoining Flat No. 210 Prime Security- Hypothecation of Plant & Machinery, Hypothecation of Stocks & Book-Debts.

**Date:** 13.06.2026 **Sd/-** Authorized Officer,  
**Place:** Bharuch **Bank of Baroda**



**Business Standard**  
 Insight Out

**NOTICE**  
**QQ ENGINEERING & CONSULTING**  
 [Firm Registration No. - GUJVA104282]  
 Reg. off. 304, RADHASWAMI SHUKUN,  
 HM PATEL ROAD, ANAND GUJARAT PINCODE 388001

**FORM NO. URC-2**  
 Advertisement giving notice about registration under Part I of Chapter XXI [Pursuant to section 374 (b) of the companies Act, 2013 and Rule 4(1) of the companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application has been made to the Registrar at CRC Manesar, Gurgaon, Haryana /